

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-102
IB-147(ND)/2020

IN THE MATTER OF:

Rahul Kaushik

Vs.

Shalviya Infra Private Limited

....FINANCIAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 07.12.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC : Mr. Piyush Singh, Mr. Prateek Vats, Advocates

For the Respondent/CD :

For the Intervener :

ORDER

Counsel for the Financial Creditor is present. The matter pertains to the compliance of the ordinance dated 28.12.2019 with regard to which the Hon'ble Supreme Court has issued an order of status quo in relation to pending matters. Therefore, the matter stands adjourned.

List the matter on 28th January, 2021.

- Sd -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sd -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)